## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 325/MP/2024 along with IA Nos. 78/2024 and 105/2024

- Subject : Petition under Sections 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate reliefs with regard to extension of scheduled commission date and stay of any coercive measures.
- Petitioner : Khandukhal Rampura Transmission Limited (KRTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : 8.5.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Anuj Bhave, Advocate, KRTL Ms. Suruti Chowdhary, Advocate, KRTL Shri Pritam, Advocate, KRTL Shri Abhishek Kumar, Advocate, PTCUL Shri Karan Arora, Advocate, PTCUL Shri Akshayvat Kislay, CTUIL

## Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Learned counsel also sought liberty to file a rejoinder in the matter. Considering the said request, the Commission adjourned the matter and also permitted the Petitioner to file its rejoinder(s) within three weeks.

2. The Petitioner was directed to submit the following information/clarification on an affidavit within two weeks:

- a) Clarify that in terms of the TSA, whether PTCUL is to provide space at Rampura (Kashipur) S/s only or also at Khandukhal (Srinagar) S/s?
- b) Present status of implementation of works under the scope of the Petitioner at Rampura (Kashipur) S/s and Khandukhal (Srinagar) S/s.

3. CTUIL was directed to clarify on an affidavit within two weeks whether the Petitioner is supposed to transfer only the project assets/ elements under its scope in

terms of the TSA or it is supposed to transfer the project assets/ elements along with transfer of land.

4. The Petition, along with IAs, will be listed for hearing on **26.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)